# (9)

#### 0.A.446/90.

#### Date : 28.1.92.

None for the applicant. Mr.A.I. Bhatkar, Adv. for Mr.M.I. Sethna, Counsel for the Respondent No.1. He has filed reply today which is taken on record.

Mr.Ramesh Darda, Counsel for Respondent Nos. 2 and 3. He requests to grant some time for filing reply.

Adjourned to 11.3.92 for reply and directions at Nagpur.

Section Officer.

Datuel! 11-3-92 Horible Mr. Justice C.C. Survestana Honthle mr. Josoon M. Y. Presolk are A. my Sri Sethner States Their no lonever the counsel for the application losure motives to engage Counsel or pure she heard and disposed/ his absence. Sies Davida Put his appearance e veesponden LIVE Mrs ease on

Per Tribunal Date: 17.6.92.

As no Circuit Bench is functioning during 15.6.92 to 19.6.92 at Nagpur.

Hence, the matter is adjourned to 15/7/92

for Almission / hearty

For Court Officer

Date: 15/7/92 Per Tribual

For want of time Single Bench could not be held hence adjourned to 15/9/92 for Admission, at strappen.

Joy Registra

isteler pr

The applicant the person

Mr. R. Barde Alw for the respects
by accord adjourn 6 2/11/20

ter Admission hermy.

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Per Tribunal

Dated 4 8:11-92

As Division bench is not functioning during 2.11.92 to 6.11.92 at Nagpur. The matter is adjourned to 18-1-93 for colmission feating. at Nagpur.

For Court Officer

## Date: 18.1.93 Can, pat Naypur

Nome for the applicant Mr. R. Darda for respondents. He prays for

time

Adjourned to 15.3.93

for A.H. at Nay bur

(H. Y. Priolkar)

### Dated: 15-3-1993

None for the applicant. In Rameh Darda, Counsel for the respondents.

Mr. Sudame states that he has no instruction from the opplicant

The O.A. dismissed in default of the appearance of the opporance of the

No order or to the costs.

(M.Y. PRIOLKAR) m(A). (M.S. DESHPANDE)

order/Judgement despatched to applicati/Respondent (1)

by 115